

ITEM NO.501

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s).373/2006

INDIAN YOUNG LAWYERS ASSOCIATION & ORS.

Petitioner(s)

VERSUS

THE STATE OF KERALA & ORS.

Respondent(s)

([for further hearing]PART-HEARD BY HONBLE THE CHIEF JUSTICE ,
HONBLE ROHINTON FALI NARIMAN, HONBLE A.M. KHANWILKAR , HONBLE DR.
D.Y. CHANDRACHUD AND HONBLE INDU MALHOTRA , JJ. IA No.10525/2018-
INTERVENTION APPLICATION and IA No.32015/2018-INTERVENTION
APPLICATION and IA No.32020/2018-APPLICATION SEEKING PERMISSION TO
ARGUE THE MATTER IN HINDI and IA No.32021/2018-PERMISSION TO APPEAR
AND ARGUE IN PERSON and IA No.32034/2018-INTERVENTION APPLICATION
and IA No.32039/2018-APPLICATION SEEKING PERMISSION TO ARGUE THE
MATTER IN HINDI and IA No.32044/2018-PERMISSION TO APPEAR AND ARGUE
IN PERSON)

Date : 01-08-2018 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MS. JUSTICE INDU MALHOTRA

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Mr.Ankit Agarwal, Adv.

Swami Omji, applicant-in-person

Mr.Mukesh Jain, applicant-in-person

UPON hearing the counsel the Court made the following

O R D E R

Arguments concluded.

Judgment reserved.

(Chetan Kumar)
AR-cum-PS

(H.S.Parasher)
Assistant Registrar